

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1158
ANSWERED ON:02.08.2010
PAYMENT OF WAGES TO CONTRACT LABOURERS/WORKERS
Kumar Shri Shailendra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of minimum wages paid by the various Government departments/private organizations to the contractors for engaging contract labourers/workers, category-wise;
- (b) whether the contract labourers/workers engaged in these departments/organizations are being paid different wages by the contractors for the same work;
- (c) if so, the details thereof and the reasons therefor alongwith the remedial steps taken by the Government in this regard;
- (d) whether any survey/inquiry has been conducted by the Government to identify the contractors who are violating the labour laws during each of the last three years and the current year;
- (e) if so, the details and outcome thereof, department-wise; and
- (f) the legal action taken by the Government against the contractors found guilty during the said period, department-wise and year-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) to (f): As per Annexures – A & B.